See Rule (12)

## N THE CENTRAL ADMINISTRATIVE TRIBUNAL

**CUTTACK BENCH** 

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Original Application No of 2002	
Applicant (s) Tystmarrani Believe Bernandent (s) (laving of 80)	Wa Long
Advocate for Applicant (s) Ms S. Kr. Motherly Advocate for Respondent (s) P. K. Lenk	
S. P. Motorty	* ************************************
P.K. Lenka	

NOTES OF THE REGISTRY

RDERS OF THE TRIBUNAL

I.P.O/B.O. for Rs.50/- filed For Registration please.

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Or.Ne.1 dated 13.5.2002

Postal Department for about 33 years died prematurely on 13.4.1999, leaving behind two dauthters and a minor son. It is the case of the Applicant that her son has already attained majority and duly educated to held an employment under the Respondents. It is the further case of the Applicant that she made several representations to the Respondents for providing an employment on compassionate ground in favour of her son. The Applicant, as it appears, made her last representation on 14.4.2092 vide Annexure-6 to this 0.A. and, no heed having been paid to her grievances, she has moved this Tribunal in the present Original Application.

Copin of mone dt. 13.5. 2 communication to all mapping alongwith copin of orders copin of said onder may be handed over to Counselp for both 1672

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In the aforesaid premises, having heard the learned counsel for the Applicant and Shri S.B.Jena, learned A.S.C. for the Respondents, this O.A. is disposed of at the stage of admission itself, with a direction to Respondents to consider the grievances of the Applicant/Applicant's son Shri Managara Kr.Behera, for providing him an employment on compassionate ground (as raised in the present O.A.) within a period of 120 days from the date of receipt of copies of this order.

Needless to say that the authorities, while giving consideration to the case of the Applicant/Applicant's son with a view to providing a compassionate appointment and/or to assess the distressed condition of the family of the Applicant, should not take into account the terminal benefits given to the distressed family for the reason of premature death of the applicant's husband; because, terminal benefits/pensionary benefits/gratuity should not be computed for the purpose of determining the indigent condition of the family.

The O.A. is disposed of as above, without any order as to costs.

MEMBER (JUDICIAL)

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Send copies of this order, along with copies of the O.A. to Respondents at the cost of the Applicant, on whose behalf of Shri S.K.Mohanty, undertakes to file the required postages by 25.5.02. On furnishing the required postages for transmission of copies of this order and O.A., free copies of the order be given to both sides.

MEMBER (JUDICIAL)